

HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

WEDNESDAY, THE FIFTH DAY OF MAY
TWO THOUSAND AND TWENTY ONE

:PRESENT:

THE HON'BLE THE CHIEF JUSTICE HIMA KOHLI
AND
THE HON'BLE SRI JUSTICE B.VIJAYSEN REDDY

WP(PIL) NOS: 56 AND 58 OF 2020

WP(PIL). No. 56 of 2020

Between:

Mr. R. Sameer Ahmed, Advocate, 1st Floor, 10-3-311/2/A/3/A, Castle Hills Road No.1, Behind
NMDC, Masab Tank, Hyderabad 500 057

...Petitioner

AND

1. State of Telangana, Rep. by its Chief Secretary, Secretariat, Hyderabad.
2. State of Telangana, Represented by its Principal Secretary, Medical and Health Department, Secretariat, Hyderabad.
3. State of Telangana, Represented by its Principal Secretary, Municipal Administration and Urban Development, Secretariat, Hyderabad.
4. The Commissioner, Greater Hyderabad Municipal Corporation, Tank Bund Road, Hyderabad.
5. State of Telangana, Represented by its Principal Secretary, Home Department, Secretariat, Hyderabad
6. The Director General of Police, State of Telangana, Lakdikapool, Hyderabad.
7. The Commissioner of Police, Cyberabad Commissionerate at Hyderabad.
8. The Commissioner of Police, Hyderabad city, Basheerbagh, Hyderabad.
9. State of Telangana, Represented by its Principal Secretary, Revenue Department, Secretariat, Hyderabad.

...Respondents

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the Letter dated 27.03.2020 sent by the petitioner herein through email, the High Court may be pleased to issue an appropriate Writ, Order or Orders more particularly, one in the nature of a Writ of Mandamus to call for remarks from the Respondents herein relating to and in connection with "protecting the lives of the Doctors and their assisting staff in putting their life at risk by not providing complete Personal Protection Equipment i.e., N-95 Respirator Mask, Face shield, goggles, Corvell/ Gowns, Shoe covers, Head covers etc., while testing reasonable suspects and patients of Epidemic/Pandemic COVID-19", since the Government of Telangana has directed the Medical Practitioners/ Civil Assistant Surgeons serving in all Primary Health Centres (including Urban Primary Health Centres) to physically visit the residence of each suspect, examine and conduct counseling to reasonable suspects and the vulnerable family members having the recent history of traveling from abroad and that the said Officers are directed to continue the same activity on daily basis till the completion of 14 days of incubation period, as the State is duty bound to protect the lives of the Doctors and their assisting staff who are putting their life at risk without being provided complete Personal Protection Equipment i.e., N-95 Respirator Mask, Face shield, goggles, Corvell/Gowns, Shoe covers, Head covers etc., which amounts to sheer infringement of their Right to life enshrined under Article 21 of the Constitution of India

This petition coming on for hearing, upon perusing the Letter dated 27.03.2020 sent by the petitioner herein through email and earlier order dated 18.03.2021, 06.04.2021, 08.04.2021, 19.4.2021, 23.04.2021, 27.04.2021, 29.04.2021 & 30.04.2021 made herein and upon hearing the arguments of Advocate General on behalf of Respondent Nos. 1 to 3 and 5 to 9 and of Sri N. Ashok Kumar, Standing Counsel for Respondent No. 4,

WP(PIL) NO: 58 OF 2020

Between:

Sri. P. Thirumala Rao, Advocate Enrolment No. (AP/423/2000) Advocate Code - 8365

AND

...Petitioner

1. Union of India, rep. by its Secretary Department of Medical and Health, Central Secretariat, New Delhi.
2. Indian Council of Medical Research (ICMR), COVID-2019, New Delhi.
3. State of Telangana, Rep. by its Chief Secretary, Secretariat, Hyderabad.
4. State of Telangana, Represented by its Principal Secretary, Medical and Health Department, Secretariat, Hyderabad.
5. The Director of Medical and Health, Government of Tetangana, Koti, Hyderabad.

...Respondents

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ, Order or Orders more particularly, one in the nature of a Writ of Mandamus to call for remarks from the Respondents herein relating to and in connection with Government imposing charges For COVID-2019 test on patients in this lockdown circumstances by private laboratories upto Rs.4,500/- is grossly arbitrary and discriminatory which would Frustrate and defeat the very purpose and objective of the Government and the Governments (both Central and State) ought to assure and undertake the Full responsibility of providing to the citizens, the treatment For COVID-19 CORONA VIRUS Free of cost at private medical laboratories and private medical establishments and to call for a status report on the diagnostic tests undertaken and treatment of COVID-19 patients and especially on the hygiene conditions in Hospitals which are treating COVID-19 patients, from the concerned authorities and to direct the Union of India and the State of Telangana to provide for diagnosis and treatment to patients suffering from CORONA VIRUS, Free of cost at private medical laboratories and private medical establishments

The petition coming on for hearing, upon perusing the Petition and the affidavit filed in support thereof and earlier order dated 18.03.2021, 06.04.2021, 08.04.2021, 19.04.2021, 23.04.2021, 27.04.2021, 29.04.2021 & 30.04.2021 made herein and upon hearing the arguments of Sri P. Thirumala Rao, petitioner Party in person and of Sri Namavarapu Rajeshwar Rao, Assistant Solicitor General on behalf of Respondent No. 1 & 2 and of Advocate General on behalf of Respondent Nos. 3 to 5

Common Order:

1. **Dr. G. Srinivasa Rao, Director of Public Health and Family Welfare, Government of Telangana and Mr. Mahender Reddy, Director General of Police, State of Telangana are virtually present in court along with the learned Advocate General.**
2. **A fresh affidavit has been filed by Dr. G. Srinivasa Rao, Director of Public Health and Family Welfare. Enclosed with the said affidavit is the District wise samples tested and District wise positive cases from 23.04.2021 to 02.05.2021 and the details of the day wise fatality rate from 26.04.2021 to 02.05.2021.**

3. Following is the collated data furnished by the State on its web portal as per the media bulletins issued from 28.04.2021 to 04.05.2021, recording the number of samples tested, number of positive cases, number of deaths and the total number of active cases:-

Sl No	Date	Number of samples tested	Number of positive cases	Number of deaths	Total Number of active cases
1	28.04.2021	80,181	7,994	58	76,060
2	29.04.2021	77,091	7,646	53	77,727
3	30.04.2021	77,930	7,754	51	78,888
4	01.05.2021	76,330	7,430	56	80,695
5	02.05.2021	58,742	5,695	49	80,135
6	03.05.2021	70,961	6,876	59	79,520
7	04.05.2021	77,435	6,361	51	77,704

4. A glance at the aforesaid data makes it clear that approximately 10% of the samples tested turnout to be positive for the infection. The death rate has been between 49-59 per day. The total number of active cases as of yesterday were 77,704. A clear linkage can be discerned between the number of samples tested and the number of active cases recorded, which on a rough and ready assessment, comes to almost 10% of the number of samples tested. This court has been constantly reminding the State Government to increase the sample collection and the testing with a whole lot of emphasis on testing through RTPCR which is the only basis for establishing the correct number of active cases. However, instead of increasing the sample collection and testing, we

find that the said numbers have been on a downward spiral and have dipped far below one lakh tests per day to as low as 58,742 as on 02.05.2021, which is most unacceptable.

5. Dr. G. Srinivasa Rao, Director of Public Health and Family Welfare seeks to explain the reduction in the number of testing by attributing it to lesser public approaching the testing centers for tests to be conducted. We do not find any logic in the said submission. Considering the fact that the State has the wherewithal and the kits to conduct tests all over the State, including at public places, market places etc., particularly in micro containment zones which are 186 in number, there is no good reason why the State cannot maintain the number of samples tested at around one lakh per day which will go a long way in giving a clear picture of the number of positive cases and enable the State to deal with the infection in a more structured manner. The State is directed to take immediate remedial measures in this direction and the next Status Report should reflect the same. The State shall make an endeavour that the turn around time of the RTPCR tests does not exceed twenty four hours, as far as is possible.

6. As for the information pertaining to general beds, isolation beds, oxygen beds, ICU beds etc., placed at Annexure 12 is the data of the District wise COVID beds deployed in private hospitals which shows that there are 16050 general beds, 12453 oxygen beds, 8597 ICU beds and 37100 total beds in the private sector. No data has been furnished in respect of Government hospitals. Dr. G. Srinivasa Rao has informed this court that there are 5691 regular beds, 7038 oxygen beds, 2147 ICU beds, totaling to 14876 beds in the Government sector. The average occupancy of beds in Government hospitals

is 47.02% and in private hospitals is 51.14%. The total occupancy as on date, comes to 49.97%.

7. The above data is disputed by Mr. L. Ravi Chander, Senior Advocate who submits that the Government is not updating its web portal regularly and contrary to what is being reflected there, the real picture is grim and there are hardly any beds available in hospitals. A similar submission is made by Mr. N. Jeevan Kumar, learned counsel. The State is directed to furnish real time data of the availability of beds in Government/private hospitals on its web portal and update the information as frequently as is possible.

8. Coming next to the deployment of mobile vans for testing at prominent places, the affidavit states that 'required' vans have been deployed for doing health screening and testing at Railway Stations, Interstate Bus Terminals, arterial roads and Highways, without furnishing any details of the number of vans deployed at the above sites and the number of tests conducted on a daily basis. These mobile vans should also be deployed in residential societies on a regularly basis to make access easier and the process less cumbersome. The next affidavit shall indicate as to how many samples have been collected by the 300 mobile vans deployed by the State Government from 01.05.2021 to 10.05.2021 and the sites at which they have been stationed.

9. Coming next to the "HITAM" app developed by the State Government to advice the COVID patients, it has been stated that now a toll free number has been deployed for the GHMC area (040-21111111) for Doctors to give tele-advice to callers and similar call centres are proposed to be established in all Districts under the supervision of District Collectors. Dr. G. Srinivasa Rao, Director of Public Health and Family Welfare states that the aforesaid toll free number has become operational only yesterday and

hundreds of calls are being received for advice. The GHMC shall give ample publicity to the aforesaid toll free number for information to public. Similar call centres shall be established in all the Districts in one week and the Status Report to be filed shall indicate the toll free numbers for each District. Adequate publicity shall also be given to the said number in each District

10. The affidavit goes on to state that the State Government has received a letter dated 25.04.2021 from the Union Health Secretary, which is an Advisory for containment of the pandemic and the State Government has imposed certain restrictive measures, including night curfew which shall remain in force till 5.00 am on 08.05.2021. Looking at the critical situation that the State is in where the number of cases are mounting and the fatality rate is also increasing, to flatten the curve of COVID-19 infection, the State shall review the situation well before 08.05.2021 and seriously consider imposing additional restrictive measures, besides those that are subject matter of G.O.Ms.No.87 dated 20.04.2021 and G.O.Ms.No.91 dated 30.04.2021, which may include extending the hours of night curfew and/or imposing weekend lockdown in particular cities where the infection rate is high. Some restrictions must also be imposed in micro containment zones.

11. The affidavit states that vaccination is being provided to residents of old age homes/hostels and PWD homes etc., in terms of the guidelines issued by the Government of India and steps have been taken to cover the inmates and staff working in old age homes and institutions meant for PWDs, for administration of the vaccination, which includes providing transportation facility to the elderly inmates and persons with disabilities. It is stated that a dedicated toll free helpline number, 14567 meant for senior citizens and

another number 18005728980 meant for PWDs have been established for facilitating vaccination for inmates of old age homes and PWD hostels.

12. It is not clear from the above affidavit as to whether the aforesaid toll free help lines can facilitate vaccination of senior citizens and those with physical disabilities who may not be staying in old age homes/hostels. Necessary clarification in this regard shall be given by the State and if the said number is dedicated to all senior citizens and PWDs, then adequate publicity be given to the said numbers to increase the outreach.

13. As regards vaccinating the destitute staying in night shelters and open spaces, it is stated that a strategy is still being chalked out in coordination with the local bodies. A similar submission has been made in respect of inmates housed in jails. We would have expected the State to have worked out a strategy on this by now. Needful shall be done without wasting any further time. The next affidavit shall give the details of the manner in which vaccination for the aforesaid category of underprivileged persons and those incarcerated, has been worked out.

14. In paragraph 17 of the affidavit it has been stated that 3.50 crore doses are required to vaccinate people in the age group between 18 years to 44 years and the Government of India has allocated 3.9 lakh doses of vaccine to this State for the month of May 2021. Nothing has been stated in the affidavit as to the supply of doses of vaccination for those who are 45 years and above. Learned Advocate General states on instructions that the State government has requested the Central Government to increase the number of doses being supplied to the State for both, those in the age group of 18-44 years and those who are 45 years and above.

15. No data has been furnished to show the extent of supply of vaccine in the private sector. Dr. G. Srinivasa Rao states that there are 230 private institutions that are permitted to vaccinate all over the State, for which they have to procure vaccines on their own. The State has not gathered the data from the aforesaid institutions for this court to understand the extent of vaccination undertaken by the private sector for the population below 45 years and above 45 years of age. The said data shall also be collated and made available in the next Status Report.

16. Coming next to the designation of private hospitals for COVID patients, the affidavit states that permission has been issued to 1070 private hospitals for treating COVID patients and all the hospitals have been directed to conduct an oxygen audit. Though the affidavit is silent on the above aspect, on enquiring from Dr. G. Srinivasa Rao, we have been informed that prior to 30.04.2021, 300 MTs of oxygen per day was being allocated by the Central Government to the State and from 30.04.2021, the Centre has been allocating 324 MTs of oxygen per day. On 24.04.2021, the Chief Secretary had addressed a letter to the Central Government requesting supply of 600 MTs of oxygen per day from 30.04.2021. As against the same, the Central Government has allocated 430 MTs of oxygen, out of which, 124 MTs was to be supplied from within the State and the remaining is to come from outside the State, more specifically from the States of Karnataka, Tamil Nadu and Odisha.

17. It is stated by learned Advocate General that while the States of Karnataka and Odisha have been cooperating and permitting tankers of oxygen load up and travel back to the State of Telangana, the State of Tamil Nadu has not extended any cooperation so far and supply of 55 MTs from the

said State remains outstanding. It is stated that the State Government has been managed to arrange 124 MTs of oxygen on a daily basis from within the State for meeting the needs of Hospitals (private and Government), but the supply of oxygen from outside the State had dipped to 228 MTs on 02.05.2021, making the situation very critical for patients.

18. Central Government is directed to take immediate steps to ensure that when 430 MTs of oxygen has been allocated to this State, out of which 55 MTs is required to be supplied by Tamil Nadu and the same is not being supplied, the daily deficiency @ of 55 MTs per day, reckoned from 18.04.2021, be made good by being sourced from any other State. Mr. Surya Karan Reddy, learned Additional Solicitor General of India who is present in the hearing, assures the court that Central Government will resolve the above issue at the earliest and intimate the State Government as to how it proposes to make good the shortfall of the allocated oxygen. The next affidavit to be filed by the Central Government shall furnish the details of how the shortfall of the allocated quantity of oxygen has been made good for this State and give an update.

19. As for the life saving drugs required to treat COVID-19 patients, in the affidavit filed by the Central Government, it has been submitted that 93800 vials were allocated to this State for the period between 21.04.2021 to 09.05.2021, which comes to 3% of the total availability of Remdesivir in the country during the said period. The only supply of Remdesivir till 01.05.2021 was 1,16,673 out of a total supply of 18,47,938 which comes to 6.3% of the total supply, but no specific request has been received from the State of Telangana, for allocation.

20. Dr. G. Srinivasa Rao, states that a request has been sent to the Central Government only yesterday for more allocation of Remdesivir vials (25000 per day) on the ground that 35% of the patients admitted in hospitals in the State of Telangana are from outside and this makes the local demand much higher. He also states that manufacturing units established within the State of Telangana have the capacity to manufacture 86000 Remdesivir injections per day, but the State requirement is not being met since distribution of this life saving drug is entirely in the hands of the Central Government.

21. It is stated by the Central Government that the drug, Tocilizumab and injection manufactured by a Swiss company that has an agreement with a domestic pharma company, is dependent on the imports and the said drug went out of stock in mid April 2021 due to the sudden increase in the demand. On 27.04.2021, the State was made an interim allocation of 160 vials of the aforesaid drug. Later, it was revised to 210 vials on 30.04.2021. The said drug is required to be procured directly from the company and so far, Telangana has collected only 35 vials out of an allocation of 210 vials. The State Government cannot claim that it is using this drug so judiciously that a large quantity remains undistributed when the demand is so high. It must distribute the drug to the hospitals at the earliest. Several counsel have informed this court during the hearing that private hospitals are charging exorbitantly for booking rooms, beds, for making available life saving drugs, oxygen etc. In the current critical situation, it is imperative for the State to issue a rate card for life saving drugs, oxygen supplies, C.T.Scans and other such essentials including certain blood reports, which are required for treating COVID-19 patients. Secretary, Medical, Health and Family Welfare is directed to take immediate steps to issue a rate chart for such critical

facilities that can be implemented uniformly for all private hospitals in the State.

22. Coming to the Advisory Committee required to be constituted by the State under the Disaster Management Act, 2005 (for short, the Act), the same has not been constituted so far. Instead, the affidavit filed by the Director of Public Health and Family Welfare states in paragraph 21 that an Expert Committee is continuing to function and is conducting tele-conferencing and virtual meetings, but no minutes of these meetings are being maintained.

23. It is rather surprising to be told that minutes of meetings conducted virtually, are not being recorded. The State should be more transparent and ought to have satisfied this court that the Expert Committee is actually meeting and keeping its hands on the pulse of the health of the State. Ideally, compliances of Section 17 of the Act ought to have been made by the State by constituting an Advisory Committee, which has not been done till date. To top it all, the minutes of the meeting of the Expert Committee are also not being placed in public domain, which is an undesirable situation. The State shall take remedial steps by complying with the provisions of the statute forthwith. A Committee shall be constituted in terms of Section 17 of the Act within two days and be notified. The said Committee shall conduct its first meeting, virtually or otherwise within two days therefrom. The minutes of the meeting shall be placed on record along with the next Status Report.

24. Lastly, comes the issue that this court had highlighted on an earlier date with regard to dignified disposal of dead bodies without causing any distress to the family members. While District wise details of the burial grounds/cremation grounds for COVID deaths in Urban Local Bodies has been furnished along with the affidavit, learned Advocate General informs us

that there are six electric crematoriums having the capacity to cremate six bodies per day, available in the State and they are dedicated to cremating COVID-19 patients. All of them are stated to be functional. However, information regarding the actual functioning of the aforesaid crematoriums and the number of cremations/burials that are taking place on a daily basis, is unavailable. In fact, the press reports are to the contrary. News about dead bodies piling in cremation grounds is being published/disseminated in the media. Since Annexure 14 deals with cremation/burial grounds deployed for COVID-19 bodies alone, details of the number of bodies cremated/buried on a daily basis should have been furnished. Needful shall be done for the period from 01.05.2021 to 10.05.2021 in the next affidavit.

25. Having regard to the recent reports about the extremely virulent strain of COVID infection identified in the State of Andhra Pradesh and called N-440 K and being mindful of a whole lot of movement between the State of Telangana and Andhra Pradesh, Secretary, Medical, Health and Family Welfare is directed to file a report and indicate the strategy to contain the said infection and to protect the public.

26. We now proceed to examine the Status Report filed by the Director General of Police. It has been stated that the Government has permitted 200 persons to congregate in closed spaces subject to a maximum of 50% of hall capacity, while adhering to the COVID appropriate norms. In open spaces, the size of the gathering is left for being decided by the concerned Collectors/Commissioners of Police/Superintendents of Police/ Local Bodies, which is subject to the size of the ground. We are most unhappy to note that in the current crisis, when the number of COVID cases are soaring daily, the State has not taken a call to cap the number of persons congregating in open

spaces. We have been posing this query to the State on every date of hearing, only to be confronted with G.O dated 16.11.2020, which is outdated.

27. It is, therefore, deemed appropriate to direct the State to issue a fresh Government Order wherein, the maximum number of persons permitted to congregate, whether in closed spaces or in open spaces, shall not exceed 200 and in closed spaces, the capping shall be at a maximum of 50% of the hall capacity, whichever is lower. As for funerals, the congregation shall not exceed 50 persons, whether in closed spaces or open spaces with a capping of 50% of the hall capacity, whichever is lower. The fresh Government Order shall be issued by the State without losing any further time and in any event, by tomorrow evening.

28. The State shall also issue an order for constituting Teams in each District at the local level, comprising of Senior Officers of the Police, Revenue Department and Municipal Authorities to conduct regular inspections and surprise visits and keep a tab on whether large congregations are still taking place within their jurisdiction and if so, take immediate measures to prevent them and book the violators. Needful shall be done on priority, on or before 08.05.2021 and the next Status Report shall report compliances.

29. Mr. Mir Masood Khan, learned Advocate informs this court that there are large congregation of people in the stretch from Afzulgunj to Charminar and the Nampally area of Hyderabad that are not being regulated at all. People are not following the norms of social distancing in the aforesaid areas and are congregating on a daily basis, right under the nose of the police. The State Government and the local police are directed to get activated in the aforesaid areas immediately and ensure that large number of persons do not

congregate, thereby creating a further threat of spreading the infection and becoming hotspots.

30. On a query being posed, the Director General of Police who is virtually present in the hearing, informs this court that there are 859 patrol cars and 1523 motor cycle bound police personnel for patrolling across the State. Due to the existing COVID-19 situation, Special teams have been constituted which are 20 in bigger Districts and 10 in smaller Districts. On enquiring if there are other services offered by the local police, he informs us that local Police Stations also contribute in assisting the Special Teams and they are available at big Government hospitals like Gandhi Hospital and TIMS, where the footfall is huge. The local police is not only required to be available within the hospital, but also in the outer precincts of the hospitals.

31. It is deemed appropriate to direct the local police to establish a Help Desk with a prominent board displayed at the entry point(s) of the Government Hospitals to enable the public to reach out for any assistance. All the relevant information, including important telephone numbers etc., of various authorities and other related information shall be kept readily available in case of any need by the attendants/family members of patients who are admitted for treatment in such hospitals. Needful shall be done at the earliest. Details thereof shall be furnished in the next affidavit.

32. The police is also directed to increase the patrolling in places where public congregation is noticed including banquet halls, places of assembly, public places like grounds, parks etc., to strictly enforce the norms of COVID appropriate behavior and social distancing. We are informed that in terms of the Government Order dated 11.04.2021 issued by the State Government, failure to wear face masks shall attract a penalty of Rs.1,000/-. We have

stressed the need to book a person found to be wearing a face mask, but inappropriately, as a violator. Learned Advocate General is directed to inform this court as to why the State Government should not consider temporary confiscation of vehicles of persons found not to be wearing the face mask or wearing it inappropriately. Learned Advocate General assures this court that the Government shall issue necessary orders enabling the police to temporarily confiscate vehicles of such violators.

33. The affidavit filed by the Director General of Police sets out in detail, the steps taken by the Telangana State Police to implement COVID appropriate behaviour which includes harnessing technology to identify and prosecute the violators, without physical contact. It also states how the police has been raiding people indulging in hoarding of life saving drugs meant for COVID infection and/or oxygen cylinders or those black marketing these items. The Director General of Police informs this court that in most cases, the offenders who are booked, are employees of the Government/private hospitals who have been caught pilfering life saving drugs and in most cases, the public does not step forward to give any information to assist the police. The local police is directed to activate itself at every level and nab such violators who even in this terrible crisis, are busy profiteering at the cost of human life.

34. As regards vaccination, it has been stated that 94% of the police personnel have been vaccinated in the State and a similar effort is on to vaccinate the family members of police personnel. The details of the fines imposed for violation of COVID appropriate behaviour, wearing of masks, implementation of curfew etc., have been furnished in Annexure 7. The total number of cases booked for improper wearing of masks is 2,44,170. The

number persons fined for not found to be maintaining social distancing is 9,141, the number of persons booked for large public gatherings is 2,491, the number of cases booked for night curfew violations is 15,523 and the number of cases booked for consumption of liquor, pan, gutka, tobacco etc., in public places is 9,851. The police is directed to continue strategizing to focus on enforcement of the COVID appropriate norms and book those who are found to be violating the said norms.

35. Fresh affidavits shall be filed by the Director General of Police, Director General, Prisons Department, as Director, Public Health and Family Welfare.

36. List on 13.05.2021.

Sd/-L.LAKSHMI BABU
ASSISTANT REGISTRAR



//TRUE COPY//

SECTION OFFICER

To

1. The Chief Secretary, State of Telangana, Secretariat, Hyderabad.
2. The Principal Secretary, Medical and Health Department, State of Telangana, Secretariat, Hyderabad.
3. The Principal Secretary, Municipal Administration and Urban Development, State of Telangana, Secretariat, Hyderabad.
4. The Commissioner, Greater Hyderabad Municipal Corporation, Tank Bund Road, Hyderabad.
5. The Principal Secretary, Home Department, State of Telangana, Secretariat, Hyderabad
6. The Director General of Police, State of Telangana, Lakdikapool, Hyderabad.
7. The Commissioner of Police, Cyberabad Commissionerate at Hyderabad.
8. The Commissioner of Police, Hyderabad city, Basheerbagh, Hyderabad.
9. The Principal Secretary, Revenue Department, State of Telangana, Secretariat, Hyderabad.
10. The Director General of Prisons, State of Telangana, Hyderabad (Addressees 1 to 10 by SPL. MESSENGER)
11. The Secretary Department or Medical and Health, Union of India, Central Secretariat, New Delhi. (BY RPAD)
12. Indian Council of Medical Research (ICMR), COVID-2019, New Delhi.(BY RPAD)
13. The Director of Public Health & Family Welfare, Government of Telangana, Koti, Hyderabad.(By SPL. Messenger)
14. One CC to Sri P. Thirumala Rao, Party in person, (OPUC)
15. Two CCs to the Advocate General, High Court for the State of Telangana (OUT) **(By Special Messenger)**
16. Two CCs to the Mr.N.Rajeshwar Rao, Assistant Solicitor General, High Court for the State of Telangana, at Hyderabad (OUT)
17. Two spare copies

HIGH COURT

**HCJ
&
BVR,J**

DATED: 05.05.2021

NOTE: LIST ON 13.05.2021

ORDER

WP(PIL) NOS: 56 and 58 OF 2020

DIRECTION

